

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No. 247 of 2024

News Item titled "Ahmedabad Surat Landfill among worst three methane hotpots in India" appearing in the Times of India dated 07.02.2024

I N D E X

S.No.	Particulars	Pages
1.	Report on behalf of the M.P.C.B. in Compliance of Hon'ble NGT order Dated 27.09.2024	
2.	Annexure I A copy of the Interim directions dated 15.1.2025	
3.	Annexure II A copy of the Authorization dated 23.08.2022	
4.	Annexure III A copy of the Interim Directions dated 15.1.2025	
5.	Annexure IV A copy of the Interim directions Dated 15.1.2025	
6.	Annexure V A copy of the Consent to Operate dated 15.11.2022	

7. Annexure VI
A copy of the Interim directions
Dated 16.1.2025

Filed by



[MUKESH VERMA]
Advocate for the applicant
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Supreme Court of India,
New Delhi 110 001
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New Delhi
Dated: 21.01.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.247/2024

News item titled "Ahmedabad Surat landfill among worst three methane hotspots in India" appearing in the Times of India dated 07/02/2024.

Report on behalf of the Maharashtra Pollution Control Board in compliance Hon'ble NGT Order dated 27/09/2024

1. The present Original Application has been registered on the basis of News item titled "Ahmedabad Surat landfill among worst three methane hotspots in India" appearing in the Times of India dated 07/02/2024 before the Hon'ble NGT.
2. In compliance of the Order dated 19/03/2024, the Joint Committee constituted by the Hon'ble NGT has filed its Report dated 13/08/2024 before the Hon'ble NGT, which has been taken on record.
3. Pursuant to the Joint Committee Report, the details of Hotspots of sources of methane emission, identified by the Joint Committee in the State of Maharashtra and details of actions initiated by the Maharashtra Pollution Control Board is as follows:


Sr. No.	Name of the Site	Authorization granted by MPCB	Non-compliance observed	Action initiated by MPCB .
1.	Deonar SLF, Mumbai	----	Bio-mining not started.	Interim directions issued to MCGM

			Gas collection system, methane detectors not provided.	vide letter dtd.15/1/2025 and directed to provide bio-mining at Deonar Dumping site, to install Methane Detectors at the dumpsite, to provide Gas collection systems at site etc. A copy of the Interim directions dtd.15/1/2025 is enclosed as as Annexure-‘I’ .
2.	Kanjurmarg SLF, Mumbai.	Authorization granted on 23/8/2022, which is valid upto 31/10/2026. A copy of the Authorization dated 23/8/2022 ie enclosed as an Annexure-II .	Methane detectors not provided at SLF and BLF cells. Leakage detection system not provided.	Interim directions issued to MCGM vide letter dtd.15/1/2025 and directed to provide adequate leachate collection system for BLF cell and operate it scientifically, provide proper cleaning and washing of transport vehicles, install Methane gas detectors at SLF and BLF cell, install leakage detection and repair system at SLF site etc. A copy of the Interim directions dtd.15/1/2025 is enclosed as

				Annexure-‘III’.
3.	Adharwadi Dumpsite Kalyan	—	Gas collection system, methane detectors not provided. Leakage detection system not provided.	Interim directions issued to KDMC vide letter dtd.15/1/2025 and directed to submit time bound program for completion of Bio-mining at Adharwadi site, to provide methane gas detector at all places i.e. Adharwadi Dumping Ground, Umbarde Gaon Secured Land filling (SLF) site and Barve SLF etc. A copy of the Interim directions dtd.15/1/2025 is enclosed as as Annexure-‘IV’.
4.	Pimpri- Chinchwad SW Landfill site.	Consent to Operate for bio-Mining Project granted to PCMC and M/s.Hind Agro and Chemicals and M/s.Sai Ganesh Enterprises granted on 15/11/2022, which is valid upto 31/07/2027. A copy of the Consent to Operate dated	Gas collection system, methane detector not provided. Leakage detection system not provided	Interim directions were issued vide letter dtd.16/1/2025 to the Joint City Engineer(Environment), SWM Section, PCMC and directed not to dump fresh municipal solid wastes at Moshi, Pimpri Chinchwad and directed to submit action plan for

		15/11/2022 is enclosed as an Annexure-V.		bio-mining of legacy waste dumpsites in a time bound manner, to install methane detector systems at appropriate locations and take fire preventive measures at the dump site etc. A copy of the Interim directions dtd.16/1/2025 is enclosed as as Annexure-‘VI’.
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For and on behalf of
Maharashtra Pollution
Control Board,


20/01/25

Place : Mumbai.
Date : 20/01/2025

(Sujit Dholam)
Regional Officer(HQ)
Regional Officer (HQ)
M. P. C. Board,
Mumbai.

MAHARASHTRA POLLUTION CONTROL BOARD		1
Phone :	(022)- 25505928	
Fax :	(022)- 25505926	
Email :	romumbai@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

"Your Service is our Duty"

No: MPCB/ID/2501150002

Date: - 15/01/2025

To,
**The Municipal Commissioner,
 Municipal Corporation of Greater Mumbai,
 Doenar Dumping ground, Deonar, Mumbai.**

Sub: Interim Directions under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Hazardous & Other Waste (M & TM) Rules, 2016 r.w. Solid Waste Management Rules, 2016.

Ref: 1. Authorization granted by the Board on 23/08/2022
 2. Interim direction issued by Board on 15/03/2024
 3. Office note approved by the competent authority dtd. 15/01/2025.

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We refer to the direction issued by Board vide letter dated 15/03/2024 due to unscientific handling of municipal solid waste at the aforesaid site. You have submitted reply of Direction issued by the Board and Sub Regional Officer, Mumbai III submitted compliance report.

Considering the status report submitted by SRO Mumbai-III following interim directions are issued

1. You shall provide Biomining at this Deonar Dumping Site.
2. You shall install Methane Detectors at the dumpsite.
3. You shall Gas collection systems at the dumpsite.
4. You shall install Leachate collection and treatment system at dumpsite.
5. You shall submit Bio-remediation plan and Scientific Closure Plan for Legacy waste dump site.
6. You shall provide adequate fixed water Sprinkling (Rain Guns) system.
7. You shall install Fogger Cannon (Mist type) water sprinkling system at the dumpsite.
8. You shall submit additional Bank Guarantee of Rs. 2,00,000/- within 7 days period from the date of receipt of this direction.

In case of your failure to comply with the above directions within 15 days, Board will proceed against you as per provision of Water (P & C P) Act, 1974 and Air (P C & C P) Act, 1981 & Solid Waste Management Rules, 2016 which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board



(R.B. Andhale)
Regional Officer, Mumbai

Copy submitted to:-

1. Regional officer (BMW), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -III - He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.
- 2) Master File.

MAHARASHTRA POLLUTION CONTROL BOARD		1
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Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 1 st floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

"Your Service is our Duty"

No: MPCB/ID/2501150003

Date: - 15/01/2025

To,

The Municipal Commissioner,

Municipal Corporation of Greater Mumbai,

Integrated Solid Waste Processing Plant (MCGM),

Survey No.275, CTS No.657, Opp.Eastern Express Highway

Village Kanjur, Mumbai 400042

Sub: Interim Directions under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Hazardous & Other Waste (M & TM) Rules, 2016 r.w. Solid Waste Management Rules, 2016.

Ref: 1. Authorization granted by the Board on 23/08/2022
 2. Interim direction issued by Board on 15/03/2024
 3. Office note approved by the competent authority dtd. 15/01/2025.

.....

We refer to the direction issued by Board vide letter dated 15/03/2024 due to unscientific handling of municipal solid waste at the aforesaid site. You have submitted reply of Direction issued by the Board and Sub Regional Officer, Mumbai III submitted compliance report.

Considering the status report submitted by SRO Mumbai-III following interim directions are issued

1. You shall provide adequate Leachate collection system for BLF cell and operate it scientifically.
2. You shall provide Internal roads of concrete/cemented/blacktop to avoid fugitive dust emission.
3. You shall provide proper cleaning and washing of transport vehicles.
4. You shall install Methane gas detectors at SLF and BLF cell.
5. You shall install Leakage detection and repair system at SLF site.
6. You shall carry out regular monitoring of Methane at source and at BLF cell and SLF site.
7. You shall operate pollution control system continuously to avoid any pollution nuisance in the vicinity.

8. You shall submit additional Bank Guarantee of Rs. 2,00,000/- within 7 days period from the date of receipt of this direction.

In case of your failure to comply with the above directions within 15 days, Board will proceed against you as per provision of Water (P & C P) Act, 1974 and Air (P C & C P) Act, 1981 & Solid Waste Management Rules, 2016 which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board



(R.B. Andhale)
Regional Officer, Mumbai

Copy submitted to:-

1. Regional officer (BMW), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -III - He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.
- 2) Master File.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.mah.nic.in>E-mail: rokalyan@mpcb.gov.in

"Your Service is our Duty"

Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West) – 421 301.

No. MPCB/ROK/ID/TB- 2501150008/1

Date: 15/01/2025

To,
The Deputy Commissioner,
Kalyan Dombivali Municipal Corporation,
Shankarrao Chowk, Station Road,
Tal.-Kalyan, Dist.- Thane.

Sub: Interim Directions under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 & r.w. Solid Waste (Management & Handling) Rules, 2016.

- Ref:-** 1) Suo Motu case having No.247/2024 registered by Hon'ble National Green Tribunal and order passed on 19/02/2024.
2) Visit of Board officials to solid waste site Adharwadi Dumping Ground, Umbardegaon and Barave Secured Land Filling (SLF) site on 30/10/2024
3) Personal Hearing was extended before Hon'ble Member Secretary of the Board on 26/12/2024.
4) Proposal received from Sub-Regional Officer, Kalyan-I having No. 301024018.
5) Approval received from Competent Authority.

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During the course of personal hearing extended to you on dtd.26/12/2024, non-compliances with respect management of Solid Waste were discussed. Considering your assurance made during the course of hearing, following directions are issued for immediate compliances,

- 1) The Kalyan Dombivli Municipal Corporation (KDMC) shall submit time bound program for completion of Bio-mining at Adharwadi site within 15 days and adhere the same time bound program and submit Bank Guarantee of Rs. 1,00,000/- towards compliance of the same within 15 days.
- 2) KDMC shall provide methane gas detectors at all the places i.e. Adharwadi Dumping ground, Umbarde Gaon Secured Land Filling (SLF) site and Barave SLF site within three months and submit Bank Guarantee of Rs.3,00,000/- towards compliance of the same within 15 days.
- 3) KDMC shall carry out Monthly Monitoring of Methane gas at Adharwadi dumping ground, Umbarde Gaon SLF site and Barave SLF site and submit report to the MPC Board.
- 4) KDMC shall provide gas collection system at all above mentioned sites within three months and submit the Bank guarantee of Rs.3,00,000/- towards compliance of the same.
- 5) KDMC shall lift all the solid waste material dumped in a secured landfill from both the processing sites other than inert material within three months and shall ensure landfilling of inert material only and submit Bank Guarantee of Rs.2,00,000/- for the compliance of the same within 15 days.

In case of your failure to comply with the above directions, Board will proceed against you as per the provisions of the Air (P&CP) Act, 1981 and Solid Waste Management Rules, 2016, which may please be noted.



Dr. R. A. Rajput
Regional Officer, Kalyan

Copy submitted for information to:
Regional Officer (BMW), MPC Board, Sion Mumbai.

Copy to:

- 1) Sub-Regional Officer, MPC Board, Kalyan-I- You shall carryout regular monitoring of industry & submit report w.r.t. Consent Condition/Direction/Bank Guarantee and their compliances within 1 month period.
- 2) Master file.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

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"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID / 2581160003

Date: 16/01/2025

To,

**Joint City Engineer (Environment),
Solid Waste Management Section,
Pimpri Chinchwad Municipal
Corporation, Pimpri, Pune.**

Sub: Conditional Directions under 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Application filed before Hon'ble NGT (PB), New Delhi vide no. O.A. 247/2024 w.r.t. News Item Titled 'Ahmedabad Surat Landfills among the worst three Methane Hotspots in India' appeared in Times of India Dtd. 07/02/2024.
 - 2) Hon'ble NGT order dated 19/03/2024 in OA No. 247/2024.
 - 3) Meeting regarding identification of source of meeting of methane emission in OA No. 247/2024, Dtd. 22/10/2024
 - 4) Letter issued by this office to you regarding compliance of Joint Committee report in OA No. 247/2024 and Solid Waste Management Rules, 2016.
 - 5) Reply submitted by you to the above letter vide letter Dtd. 19/12/2024.
 - 6) Legal Action Proposal Submitted by Sub Regional Officer, Pimpri Chinchwad vide MPCB- LEGAL-ACTIONS-241224005, Dtd. 14/01/2025

The Hon'ble NGT (PB), New Delhi passed the order on 19/03/2024 in the matter of OA No. 247/2024 (WZ) regarding "News Item Titled 'Ahmedabad Surat Landfills among the worst three Methane Hotspots in India' appeared in Times of India dated 07/02/2024. In compliance with the Hon'ble NGT order, a Joint Committee was constituted comprising of officials of MoEF & CC, CPCB, IIRS, ISRO and SPCBs.

The Joint Committee has submitted their final report to the Hon'ble NGT, which includes a source of Methane from Solid Waste Processing site of PCMC at Moshi. Accordingly, the Board has issued a letter to you vide reference (4) above and requested you to submit compliance of the observations noted by the Joint Committee in the report. In response to the Board's letter, you have submitted reply vide reference (5) above, which is partial.

Thereafter, the Sub Regional Officer, Pimpri Chinchwad submitted proposal vide reference (6) and therein reported that, (i) PCMC has not initiated the biomining of waste dumped during the Covid Period (ii) Excess RDF and inert are being dumped in SLF-II regularly (iii) Methane collection, utilization system and flare system are not installed. (iv) AAQM and methane emission monitoring are not carried out by PCMC. (v) PCMC does not have 100 % processing capacity to process waste generated.

In view of the above, the following conditional directions are issued for necessary compliance,

- (1) You shall not dump the fresh Municipal Solid Waste at these sites.
- (2) You shall submit the action plan for biomining of legacy waste dumpsites in a time-bound manner.
- (3) You shall install methane detector systems at appropriate locations and take fire preventive measures at the dump sites.
- (4) You shall carry out regular monitoring of the methane at source at the dumpsites till the completion of bio remediations and you shall submit monitoring reports regularly.
- (5) You shall maintain the details of dumped waste at SLF sites and only segregated inert waste to be permitted for dump at the sanitary landfill sites.
- (6) You shall carry out regular monitoring of methane to ensure compliance with lower explosive limit in accordance and you shall submit the monitoring report regularly.
- (7) You shall take necessary effective steps towards installation of gas collection and utilization for energy / flaring of methane as per the provisions of the SWM Rules, 2016.
- (8) You shall install the leakage detection and repair system at SLF and preventive maintenance of the methane collection and utilization shall be carried out to ensure concentration of methane gas generated shall not be exceed 25% of lower explosive limit as stipulated in Schedule -1(F) (ii) of SWM Rules, 2016.
- (9) You shall initiate the biomining of waste dumped during the covid period.
- (10) You shall install solid waste processing plant in tune to treat 100% waste generated in your entire jurisdictions.
- (11) You shall submit the Bank Guarantee of Rs.2,00,000/- (Two Lakh Only) towards compliance of the above directions within 15 days in favour of Regional Officer, M.P.C. Board, Pune.

You shall submit the time bound action plan towards compliance of the above directions and the recommendations by the committee in the Hon'ble NGT matter within 15 days, in case you fail to comply with the same the Board will have no option to initiate further legal action on as deemed fit against the corporation, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board



(J. S. Salunkhe)
Regional Officer, Pune

Copy submitted for information to :-

1. The Commissioner, Pimpri Chinchwad Municipal Corporation, Pimpri, Pune.
2. Joint Director (APC), MPCB, Mumbai
3. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad : You shall verify the compliance of above directions and submit the report.

